[Shri D. K. Borooah.]

this. Suppose this Bill is not introduced, suppose this Bill is delayed, what happens? We are getting the amount from the ONGC and Oil India because they are the producers of crude. They produce between themselves 4 million tonnes of crude. Oil India's figure is 3.00 mill on tonnes and ONGC's figure is 4.5 million tonnes. They are the main suppliers. You see, they will bear the brunt of this levy of Rs. 60 per ton. Now, if we introduce the Bill today, then, the levy becomes chargeable immediately. It is not only done by Oil India; it is done by ONGC. 50 per cent of this is owned by the British

SHRI JYOTIRMOY BOSU: That is why exactly you have done this. Meanwhile they have changed the stock position, etc.

SHRI D. K. BOROOAH: If you allow me to introduce it, immediately it will be collected.

SHRI JYOTIRMOY BOSU: Excise authority have to give time to their field staff. What time is this?

SHRI D. K. BOROOAH: This will be collected from the British company once you allow me to introduce it just now. There should not be a moment's delay. So, Sir, I would submit

AN HON. MEMBER: Please introduce the Bill.

SHRI D. K. BOROOAH: I may be allowed leave for introducing the Bill.

I beg to move:

"That leave be granted to introduce Oil Industry (Development) Bill, 1974.

MR. SPEAKER: The question is: "That leave be granted to introduce Oil Industry (Development) Bill, 1974.

Matter under Rule

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The Motion was adopted.

SHRI D. K. BOROOAH: I introduce* the Bill.

14.35 hrs.

MATTER UNDER RULE 377 REPORTED LEAKAGE OF COMPANIES (TEMPORARY RESTRICTIONS ON DIVI-DENDS) ORDINANCES, 1974

MR. SPEAKER: Now we take up matter under 377. This is regarding leakage of Ordinance. There are three motions-by Shri Banerjes, by Shri Madhu Limaye and by Prof. Madhu Dandavate.

Mr. Banerjee's name is first and so, he will be allowed to speak as per the practice. Shall we take this up in the afternoon? Out of three Members, the first name is that of Shri So, he will speak. The Banerjee. others have just to say that they have also sent in the motions.

Only the first Member will speak.

Mr. Banerjee

SHRI S. M. BANEREE (Kanpur): Mr. Speaker, Sir. I am happy that you have permitted me to speak. There is a leakage of Ordinance issued in July 1974. Before this was issued why the State Governments had not been consulted? In the shape of ordinance, there is freezing of a part of the dearness allowance. have got this letter from the Prime Minister which is dated 16th July in which she said that this Ordinance will not merely apply to Government employees but also to the employees

^{*}Introduced with the recommendation of the President.

in the organised sector. These are larger economic issues which could not have been discussed in any meeting of the Joint Consultative Committee Machinery. Therefore, not correct to argue on why the Government has taken this measure.

Now the question is: Why did not the Central Government discuss with State Governments and the toiling millions of people and not even wih the Central Trade Union Organisations? Is it because this involves larger issues of parliamentary importance?

Sir, the Ordinance which was supposed to freeze the dividend was promulgated on the same date, that is, on the 13th of July, 1974 but it was revealed at the meeting of the Consultative Committee of Parliament to some Members. I do not know how that was leaked out. But, many people have taken advantage of this leakage and they have got their share. Therefore I charge this Government with the responsibility of this leakage. I do not know who he is-he is one of the Council of Ministers. It is said that the ministers were not in favour of the ordinance. Some ministers did not know what the Ordinance was. charge the hon. Minister himself for this leakage. Many Ministers say that they have not been consulted. I do not know how it was leaked out and by whom was it leaked out. Either the Minister has leaked it out or his colleagues. I do not know who attended that meeting. Probably, Secretaries of various Departments attended the Cabinet Meeting. Luckily the press could not have leaked out because the presses could not be present at this meeting. Either it is the Minister himself or any member of the Council of Ministers or the Secretary of the Department who attended that Cabinet meeting who had leaked it out. Sir, it is a

very serious matter. I know that investigation is going on. But, would request you to appoint a Committee of Members of this House to investigate into the leakaga this is a serious matter. As regards the other ordinance, since it concerned only the poor Government employees, there was no question of leakage. The leakage took place only of that particular ordinance or that portion of the ordinance which dealt with the business-houses and the big monopolists.

I hold the Government responsible for this leakage. There should be a committee of this House consisting of Members belonging to the various political parties to inquire into this matter. You may kindly nominate the Members of that committee, and they should investigate into the matter. If it is found that the Minister is responsible he should resign in right earnest, and if it is found that it has been done by the Secretaries of the Departments who had attended the Cabinet meeting, they should also resign gracefully and peacefully. hope you will kindly take this seriously and ask Government to give an explanation and also appoint a committee as I have desired.

सम्बक्त महोदय: प्रैक्टिस तो यही है कि तीनों में से एक का भ्रायेगा।

श्री मध्य लिमये (बांका): मैं एक जान-कारी सदन को देना चाहता हं।

म्राध्यक्ष महोदय, यह जो कम्पनियों के डिविडेंड के बारे में ग्रध्यादेश था यह जिस दिन प्रखबार में प्राया उस से एक दिन पहले ही सेन्वरी एन्का के 10 हजार शेयर बाजार में बेचे गये। वास्तव में यह ग्रार्डिनेंस कई दिन पहले लीक हो चका था इसलिये मैं जानना चाहता हं कि इस ग्रध्यादेश को ड्राफ्ट करने का काम किस ने किया, वह किन किन लोगों के पास नेजा गया इन सब की सूची बननी चाहिये भीर इस के बारे में जांक होनी चाहिये।

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बाध्यक्ष महोदयं, मेरी जानकारी के सनुसार जगदींश कपाड़ियां नाम के एक सज्जन को इसका पहले ही पता चल गया और नतीजा यह हुआ कि गुजरात फर्टिलाइजर, सेन्चुरी मिल्स, अनुल प्रोडक्ट्स, बड़ौदा रेयान ग्रादि कम्पनियों के, जिन को ब्लु चिप्स कहा जाता है, इन के श्रोयसं के बारे में बहुत ही बड़े पैमाने पर स्पैकुलेंटिव ट्रांजेक्शन हुआ।

श्राच्यक महोदय: फार्नर्ड ट्रेडिंग इन स्टाक एण्ड श्रोयर पर, जुलाई 1969 से ही पाबंदी लगी थी, फिर भी इस तरह का क्यों सट्टा लगता हैं? इस के चलते जगदीश कापड़िया ने 50 लाख रू० कमाया है भीर नतीजा यह हुआ है कि जिन्होंने खरीदने का काम किया था वह भुगतान करने से इंकार कर रहे हैं।

मध्यक्ष महोदयः जब ग्रार्डिनेंस श्रायेगा तब बहस कर लेंगे।

श्रां मधु लिमये: उस पर तो बोलना ही है। ग्रध्यक्ष महोदय, जगदीश कापड़ियां द्वारा 50 लाख रु० कमाया गया है। बुल्स पेमेन्ट करने से इंकार कर रहे हैं ग्रीर बोर्ड में एक समझौता हुग्रा हर दिन 8 परसेंट राशि का का भुगतान कर दिया जाय।

इसलिये जगदीश कापड़िया को यह जानकारी कहां से मिली? और इस के लिये वित्त मंत्रालय के जो अधिकारी जिम्मेंदार हैं उन के बारे में जांच होनी चाहिए। इसके लिये कई कम्पनियों के उत्तर छापा मारने की जरूरत हैं जिन के नाम और तथ्य में देने के लिये तैयार हूं। इस की जांच होनी चाहिए और दोषी अधिकारियों को बिल्कुल निकाल देना चाहिये। इस का जवाव माननीय श्री गणेश देंगे ?

MR. SPEAKER: Let him please not involve himself in arguments but sit down now.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I did not get any notice of this.

MR. SPEAKER: Now, he has it.

SHRI S. M. BANERJEE: We had given notice.

श्री मधु लिमये: हर चीज को यहां लाइटली ट्रीट किया जा रहा है। 50 लाख कोई मामूली रंकम नहीं है। हमने 10 बजे के पहले नोटिस दिया है।

अध्यक्ष महोदय: आप कैसे कह सकते हैं कि अभी जवाब दें? श्रभी आपने बात कही और वह इसका तुरन्त जबाब दें, यह कैसे मुमकिन हैं। वह कह रहे हैं कि He says he will inquire into it.

SHRI CHANDRAJIT YADAV (Azamgarh): He is insisting that he should reply immediately to the point he has raised. Let him look into that and then give a reply.

SHRI MADHU LIMAYE: The question is not addressed to you but to the Finance Minister.

SHRI CHANDRA YADAV: I am also a member. I have the right to say this.

श्री मधु लिमये: वह कहें न कि ग्राप जवाब देंगे।

श्री चन्द्रजीत यादवः हम भी जवाब देंगे।

MR. SPEAKER: We will take up the next item 14, after lunch. 14.45 hrs.

The Lok Sabha adjourned for Lunch till Forty-five Minutes past Fifteen of the Clock.